

electronically through website www.ireps.gov.in for the following work: Engagement of contractor for Carrying out Repairing of Wagons (POH, POH cum Corrosion & NPOH) works at Vadlapudi workshop for 05 Years as per KRCL tender conditions. E-Tender Notice No: CO/M/VPD/2026/E72426, dated 08.07.2026. Estimated Cost: Rs. 102,91,58,110.48/- exclusive of GST. Bid Security: Rs. 2,05,83,200/- (Rupees Two Crore Five Lakh Eight Thousand Two Hundred Only). Last date of submission of bids: 08.07.2026. Hrs. Date & Time of details may

TIMES OF INDIA – COIMBATORE
EDITION – 08.07.2026

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF THARUN TEXSPIN MILLS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Tharun Texspin Mills Private Limited
2. Date of incorporation of corporate debtor	02.09.2013
3. Authority under which corporate debtor is incorporated / registered	ROC - Coimbatore
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17111T2013PT0019821
5. Address of the registered office and principal office (if any) of corporate debtor	2/467, TRICHY ROAD K.N PURAM, SEMMIPALAYAM, PALLADAM, COIMBATORE, TAMIL NADU - 641664
6. Insolvency commencement date in respect of corporate debtor	02.07.2026 (Order received by email on 07.07.2026)
7. Estimated date of closure of insolvency resolution process	02.01.2027 (180 days counted from the date of receipt of order on 07.07.2026)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Kathiresan Nachimuthu IBBI/IPA-001/IP-P-01733/2019-2020/12795
9. Address and e-mail of the interim resolution professional, as registered with the Board	Plot 44, Shalimar Garden 2nd Street, Injambakkam, Chennai, Tamil Nadu - 600115 ipottmip@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Plot 44, Shalimar Garden 2nd Street, Injambakkam, Chennai, Tamil Nadu - 600115 ipottmip@gmail.com
11. Last date for submission of claims	21.07.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 23, ascertained by the interim resolution professional	Name the class(es): Nil
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads (under Insolvency Resolution Process for Corporate person) Physical Address: Plot 44, Shalimar Garden 2nd Street, Injambakkam, Chennai, Tamil Nadu - 600115

Notice is hereby given that the National Company Law Tribunal Division Bench - I, Chennai has ordered the commencement of a corporate insolvency resolution process of the **THARUN TEXSPIN MILLS PRIVATE LIMITED** on 02.07.2026 (Order received in email on 07.07.2026). The creditors of **THARUN TEXSPIN MILLS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 21.07.2026 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. Submission of false or misleading proofs of claim shall attract penalties. Date: 08.07.2026 Place: Chennai Name and Signature of Interim Resolution Professional Kathiresan Nachimuthu IBBI/IPA-001/IP-P-01733/2019-2020/12795 AFA Valid till: 30.06.2027

Corporate Exit (C-FACE)
IICA Building, 7th Floor,
Plot P-6,7,8, Sector-5, IMT Manesar,
Gurgaon, Haryana - 122050.
Email: roc.cspace@mca.gov.in

FORM No. STK -4
PUBLIC NOTICE
(Pursuant to sub-section (2) and sub-section (4) of section 248 of the Companies Act, 2013 and rule 7 of the Companies (Removal of Names of Companies from the Register of Companies) Rules, 2016)

Public : ROC/C-FACE/STK-2/248(2)/2026-27/694 Date: 01/07/2026

Reference:

In the matter of striking off or removal of names of (12) companies in the Tamil Nadu (ROC-Coimbatore) state under section 248 of the Companies Act, 2013 in respect of:

S.no.	Work Item	CIN	Company Name
1	AC3912231	U01100T2021OPC03664	HEVA CARE (OPC) PRIVATE LIMITED
2	AC3783975	U64204T2022OPC03820	SOUTHSIDE NETWORKS (OPC) PRIVATE LIMITED
3	AC4007735	U68100T2023PTC030033	TURYA PROPERTIES DEVELOPER AND PROMOTER PRIVATE LIMITED
4	AC3744156	U02520T2003PTC010892	TV U POLYMERS PRIVATE LIMITED
5	AC3675831	U74999T2018PTC030021	SATHVIKA BOOK WORLD PRIVATE LIMITED
6	AC3515626	U17111T2003PTC010579	SAHAJ ENTERPRISES INDIA PRIVATE LIMITED
7	AC3500119	U74999T2022PTC038596	HIGHLINE INSURANCE SURVEYORS AND LOSS ASSESSORS PRIVATE LIMITED
8	AC3823031	U65922T2012PTC017858	SRI VINAYAGAM CHITS NAMAKKAL PRIVATE LIMITED
9	AC4072007	U74999T2016OPC02822	GREENTREEN TECHNOLOGIES (OPC) PRIVATE LIMITED
10	AC4063470	U35105T2024PTC032424	GREEN GEM RENEWABLES PRIVATE LIMITED
11	AC4047930	U21099T2019PTC032930	SRI SURYAA PAPER BOARDS PRIVATE LIMITED
12	AC4022063	U74999T2018PTC030412	GM PLAST INDIA PRIVATE LIMITED

2. Notice is hereby given that the Registrar of Companies had received applications from the above-mentioned companies under section 248(2) of the Companies Act, 2013 for removal of its/their name (s) from the register of companies either on the ground that they have failed to commence business within one year of their incorporation or on the ground that the company(ies) is/are not carrying on any business or operation for a period of two immediately preceding financial years and has/have not made any application (s) within such period for obtaining the status of a dormant company under section 455 of the Companies Act, 2013 or the company(ies) have obtained the status of dormant company/subscribers to the memorandum have not paid the subscription which they had undertaken to pay at the time of incorporation of a company and a declaration to this effect has not been filed within one hundred and eighty days of its incorporation under subsection (1) of section 10A/ have not been carrying on any business or operations, as revealed after the physical verification carried out under sub-section (9) of section 12, but it/they do not wish to continue its/their registration as companies and have, therefore, requested for removal/strike off of its/their names from the register of companies.

3. Accordingly, the Registrar of Companies proposes to remove or strike off the names of the above-mentioned companies from the Register of Companies.

4. Any person objecting to the proposed removal or striking off name of the companies from the register of companies may send his or her objection to the office address mentioned here above within thirty days from the date of publication of this notice.

Ramnak Agrawal
Deputy Registrar

CBC07123/11/0309/2627

Centre for Processing Accelerated Corporate Exit

TOI APP EXCLUSIVES

TIMES INTERNET

THE HEADLINES TELL YOU WHAT HAPPENED.

NOTICE NO. 1, 2021
(Read with the Tamilnadu Land Acquisition Laws (Revival of operation Amendment and Validation Act - 2019)

Under Sub Section (2) of Section 15 of Tamil Nadu Highways Act 2001, notice is hereby given that the lands specified in the schedule and situated in Nanjaiduraiyampalayam village in Gobichettipalayam Taluk of Erode District shown in the Land Plan Schedule are required for Highways department for public purposes to Construction of High Level Bridge in lieu of existing Steel girder Bridge across Bhavani river. All persons interested in the lands are accordingly required to lodge before the Special District Revenue Officer, (Land Acquisition) Highways, Coimbatore within 30 days from the date of publication of this notice, a statement in writing of their objections, if any, to the acquisition of the said lands.

Any objection/ statement which is received after the date or which does not clearly explain the nature of the sender's interest in the land is liable to be summarily rejected.

Objections received within the due date, if any will be enquired into on at the office of the **Divisional Engineer Highways (C&M) office, Inspection Bangalov Compound, Gobichettipalayam on 22.07.2026 at 12.30 FN** when the objects will be at liberty to appear in person or by a person authorized by him or them in this behalf or by pleader and to adduce any oral or documentary evidence in support of their objections.

THE SCHEDULE

S. No	Survey Number	Type Land (Wet/ Dry/ Natham)	Total Extent (in Hectares)	Extent to be Acquired (in Sq. Mts)	Details of Structures in the lands to be acquired	Details of Trees in the lands to be acquired	Details of Land Owner/Interested Persons
1	2	3	4	5	6	7	8
District : Erode Taluk : Gobichettipalayam Village : Nanjaiduraiyampalayam							
1	25	Wet	2.11.50	213	-	-	Poorani Ravichandran w/o Ravichandran
2	26/1	Wet	0.22.00	26	-	-	1.Karthikeyan S/o Vasudevan 2.Krishnaveni W/o Manikandan
3	26/2B	Wet	0.39.38	241	-	-	1.Karthikeyan S/o Vasudevan 2.Krishnaveni W/o Manikandan
4	26/3B	Wet	0.01.99	30	-	-	1.Karthikeyan S/o Vasudevan 2.Krishnaveni W/o Manikandan
5	26/5B2	Wet	0.65.56	353	-	-	P.S.Ravi (@ Palanisami S/o Samiappan
6	28/2B1	Wet	0.32.81	276	-	-	1. P.A.Chellappan S/o Anumandhagounder 2.Rangadhal W/o P.A.Chellappan
7	26/5A	Wet	0.03.50	350	-	-	Tamil Nadu Water Supply and Drainage Board
8	27/1	Wet	0.00.50	50	-	-	Tamil Nadu Water Supply and Drainage Board
9	28/2A	Wet	0.03.00	300	-	-	Tamil Nadu Water Supply and Drainage Board
10	29/1A	Wet	0.05.00	32	-	-	Tamil Nadu Water Supply and Drainage Board
				1871			

Special District Revenue Officer, (Land Acquisition), Highways, Coimbatore.

DIPR/115/LAND/2026

इंडियन बैंक Indian Bank
THUDIYALUR BRANCH
18/20E, Mettupalayam Road,
Opp to TUCAS Petrol Bunk, Thudiyalur - 641034

DEMAND NOTICE

Notice Under Sec 13(2) of The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002

Sent on 07.07.2026 by Regd. Post

Borrower : (1) Mr.S.Navaneethakrishnan, S/o.N.Selvaraj, 5/173, Poonga Nagar, JN Palayam, Thoppampatti, Coimbatore -641017. (2) Mr.N.Selvaraj, S/o.Nagamma Naidu, 5/173, Poonga Nagar, JN Palayam, Thoppampatti, Coimbatore -641017.

அவுல் கிரீக்
5 நிகழ்வைப்
நரப்படம் வ-

றயை விட்டே
நிறே என்று
ட்டம் முதுகை
ல இடங்களில்

சிந்தனையில்
குத்தப்பட்டு
ரில் முதுகைத்
அவர்கள்
காடுக்கலாம்
ம் இடத்தில்
பத்மநாபன்:
ணைக்கலாம்,
ம்!

வீ. ராம்ஜீ

ரிடம் கர்

ள அவர்கள்
தனர்.

தவெகவில்
ார், மரகதம்
ர ஆகியோர்
ாயகர் முன்பு
டுத்து விளக்கம்

பிளக்க கடிதம்
ல், அதனை
வேண்டும்
றடா அக்ரி
பாநாயகரிடம்
த நிலையில்
சபாநாயகர்

கூட்டரங்கில் 2026-ம்
ஆண்டு ஜூன் மாதம்
வரையிலான அனைத்து

MAKKAL KURAL - COIMBATORE EDITION - 08.07.2026

இணை
பணித்தான் முறைய
ஆய்வுக் கூட்டம்
நடைபெற்றது.

இக்கூட்டத்தில் ஜி.எஸ்.
டி. வரி வருவாய்,
ஜி.எஸ்.டி அல்லாத பிற
வரிகள், நுண்ணறிவுப்
பிரிவு, தணிக்கை பிரிவு
,சட்டப்பிரிவு, மறு ஆய்வு,
முறையீடு மற்றும் சிராய்வு
உள்ளிட்ட பணிகள்
குறித்து அமைச்சர் ஆய்வு
மேற்கொண்டார்.

இந்த ஆய்வுக்
கூட்டத்தில் அமைச்சர்
தெரிவித்ததாவது:-

தமிழ்நாடு வணிகவரித்
துறையில் மொத்தம் 338
வரிவிதிப்பு வட்டங்கள்
இயங்கி வருகின்றன.
இன்றைய நாளில் மொத்தம்
12.40 லட்ச வணிகர்கள்,
ஜி.எஸ்.டி. சட்டத்தின்

கீழ் பதிவு பெற்றுள்ளனர்.
வரிச் செலுத்துவோர்கள்
சமர்ப்பிக்கும்
நமுனாக்களின் (Returns)

அடிப்படையில்,
கூர்ந்தாய்வுகள்
செய்யப்பட்டு, குறைப்பாடு
கண்டறிந்த இனங்களில்
வரிச்செலுத்துவோருக்கு
இணையம் வழியாக தாக்கீது
வழங்கப்பட்டு, அதனுடன்
தனிப்பட்ட விசாரணை

அறிவிப்பு வழங்கப்பட்டு
வரிச்செலுத்துவோர்
அந்தந்த வரிவிதிப்பு வட்ட
உரிய அலுவலரை நேரில்
சென்று ஆஜராகி உரிய

வழங்கப்பட்டுள்ளன.
சில காரணங்களினால்
நேரில் அலாசக படியாக

உள்ள வணிகரும்
உரிய காலக்கட்டத்தில்
விசாரணையில் பங்குபெற
ஒரு வாய்ப்பாக அமையும்.
இம்முறையினால்
வணிகர்களின்
போக்குவரத்து சிரமங்கள்
(ம) செலவீனங்கள்
பெரும்பாலாக குறைய
வாய்ப்புள்ளது.
இம்மெய்நிகர் முறையானது
15 மேல்முறையீட்டு
அலுவலகங்களிலும்
9.7.2026 முதல்

செயல்பாட்டில் வரவுள்ளது.
வணிகரை மெய்நிகர்
முறையில் நேர்காணலுக்கு
வரவழைப்பது
இத்துறையின் சிறந்த
சேவையை வலுப்படுத்தும்
வண்ணமாக அமையும்.

கணினி முறையின் மூலம்
பணம் திருப்பிச் செலுத்தும்
விண்ணப்பங்களை சீரற்ற
முறையில் ஒதுக்கீடு
செய்தல்

மேலும்
வரிச்செலுத்துவோர்
தங்கள் வியாபார
பணப்புழக்கத்திற்காகவும்,
ஏற்றுமதி தொழிலின்
முன்னேற்றத்திற்காகவும்,
திருப்புத் தொகைக்கு

விண்ணப்பிக்க
வேண்டியுள்ளது. கடந்த
நிதியாண்டில் இத்துறையில்
சுமார் ரூ.5000 கோடி
திருப்புத் தொகை வழங்கப்
பட்டுள்ளது. ஜி.எஸ்.

கோட்டத்திற்குள் ஏதேனும் அமைச்சர் தெரிவித்தார்.

படிவம் ஏ பொது அறிவிப்பு

(தொடித்தல் மற்றும் இந்திய திவால் வாரிய (கார்ப்பரேட் நபர்களுக்கான
திவால் தீர்மான நடைமுறை) விதிமுறைகள் 2016-ன், விதி 6-ன் கீழ்)

தருண் டெக்ஸ்பின் மில்ஸ் பிரைவேட் லிமிடெட்டிற்கு கடன் வழங்கியவர்களின் கவனத்திற்கு

தொடர்புடைய விவரங்கள்	
1. கார்ப்பரேட் கடனாளர் பெயர்	தருண் டெக்ஸ்பின் மில்ஸ் பிரைவேட் லிமிடெட்
2. கார்ப்பரேட் கடனாளர் நிறுவனம் துவக்கத் தேதி	02.09.2013
3. எந்த அதிகாரத்தின் கீழ் கார்ப்பரேட் கடனாளர் துவக்கம்/பதிவு	ஆர்.ஓ.சி (ROC) - கோயம்புத்தூர்
4. கார்ப்பரேட் கடனாளரின் நிறுவன அடையாள எண்/ வரையறுக்கப்பட்ட பெறுப்பு அடையாள எண்	U1711172013PTC019821
5. கார்ப்பரேட் கடனாளரின் பதிவு அலுவலக மற்றும் முதன்மை அலுவலக முகவரி (வேறு ஏதேனும் இடப்பின்)	2/467, திருச்சி ரோடு கே என் புரம், செம்பியனையம், பல்லடம், கோயம்புத்தூர், தமிழ்நாடு - 641664
6. கார்ப்பரேட் கடனாளரின் திவால் நிலை துவங்கப்பட்ட தேதி	02.07.2026 (உத்தரவு 07.07.2026 அன்று மின்னஞ்சல் மூலம் பெறப்பட்டது)
7. திவால் தீர்மான நடைமுறை மூலம் உத்தேசத் தேதி	02.01.2027 (உத்தரவு பெறப்பட்ட தேதியான 07.07.2026-விரித்து கண்காணப்பட்ட 180 நாட்கள்)
8. இடைக்கால தீர்மான நிபுணராக செயல்படும் திவால் நிபுணரின் பெயர் மற்றும் பதிவு எண்.	கதிரேசன் நார்ச்சிமுத்து IBBI/IPA-001/IP-P-01733/2019-2020/12795
9. குழுவில் பதிவு செய்யப்பட்ட இடைக்கால தீர்மான நிபுணரின் முகவரி மற்றும் மின்னஞ்சல்	மனை எண் 44, ஷாவிமர் காண்ட்ஸ் 2வது தெரு, ஈஞ்சம்பாக்கம், சென்னை, தமிழ்நாடு - 600115 irpofftmpl@gmail.com
10. இடைக்காலத் தீர்மான நிபுணருடன் கூடுதல் பரிமாற்றத்திற்குப் பயன்படுத்த வேண்டிய முகவரி மற்றும் மின்னஞ்சல்	மனை எண் 44, ஷாவிமர் காண்ட்ஸ் 2வது தெரு, ஈஞ்சம்பாக்கம், சென்னை, தமிழ்நாடு - 600115 irpofftmpl@gmail.com
11. கோரிக்கைகள் சமர்ப்பிக்க கடைசி தேதி	21.07.2026
12. பிரிவு 21, உப பிரிவு (ஏ), உட்கூறு (பி)ன் கீழ் கடன் வழங்கியவர்கள் வகை, வேறு ஏதேனும் இடப்பின் இடைக்கால தீர்மான நிபுணரால் உறுதி செய்யப்பட்டது	வகை(களின்) பெயர்: ஏதுமில்லை
13. வகைவின் கீழ் கடன் வழங்கியவர்களின் அங்கீகரிக்கப்பட்ட பிரதிநிதியாக அடையாளம் காட்டப்பட்ட திவால் நிபுணரின் பெயர் (ஒவ்வொரு வகையிலும் 3 பெயர்கள்)	பொருத்தாது
14. (அ) தொடர்புடைய படிவங்கள் மற்றும் (ஆ) அங்கீகரிக்கப்பட்ட பிரதிநிதிகள் விவரங்கள் கிடைக்கும்	இணைய இணைப்பு: https://ibbi.gov.in/en/home/downloads (கார்ப்பரேட் நபர்களுக்கான திவால் தீர்வு செயல்முறையின் கீழ்) கோடி முகவரி: மனை எண் 44, ஷாவிமர் காண்ட்ஸ் 2வது தெரு, ஈஞ்சம்பாக்கம், சென்னை, தமிழ்நாடு - 600115

தேசிய நிறுவன சட்டத் தீர்ப்பாயத்தின் சென்னை அமர்வு - I, தருண் டெக்ஸ்பின் மில்ஸ் பிரைவேட் லிமிடெட்டின் கார்ப்பரேட் திவால் தீர்வு செயல்முறையை 02.07.2026 அன்று தொடங்க உத்தரவிட்டுள்ளது (உத்தரவு 07.07.2026 அன்று மின்னஞ்சல் மூலம் பெறப்பட்டது) என்பதற்கான அறிவிப்பு இதன் மூலம் வழங்கப்படுகிறது.

தருண் டெக்ஸ்பின் மில்ஸ் பிரைவேட் லிமிடெட்டிற்கு கடன் வழங்கியவர்கள் தங்களது கோரிக்கைகளை அதற்கான ஆதாரங்களுடன் 21.07.2026 அன்றோ அல்லது அதற்கு முன்னதாகவோ வ.எண். 10-க்கு நேராகக் குறிப்பிடப்பட்டுள்ள முகவரியில் உள்ள இடைக்கால தீர்மான நிபுணரிடம் சமர்ப்பிக்கும்படி இதன் மூலம் கேட்டுக்கொள்ளப்படுகிறார்கள்.

நிதிக்கடன் வழங்கியவர்கள் தங்களது கோரிக்கைகளை ஆதாரங்களுடன் மின்னஞ் வழியில் மட்டுமே சமர்ப்பிக்க வேண்டும். மற்ற அனைத்து கடன் வழங்கியவர்களும் தங்களது கோரிக்கைகளை ஆதாரங்களுடன் நேரிலோ, தபால் மூலமாகவோ அல்லது மின்னஞ் வழியிலோ சமர்ப்பிக்கலாம்.

வ.எண். 12-க்கு நேராக பட்டியலிடப்பட்டுள்ளபடி, ஒரு குறிப்பிட்ட வகையைச் சேர்ந்த நிதிக்கடன் வழங்கியவர்கள், படிவம் CA-ல் அந்த வகையின் அங்கீகரிக்கப்பட்ட பிரதிநிதியாகச் செயல்பட, வ.எண். 13-க்கு நேராகப் பட்டியலிடப்பட்டுள்ள மூன்று திவால் நிபுணர்களில் இருந்து தங்களது விருப்பமான அங்கீகரிக்கப்பட்ட பிரதிநிதியைத் தேர்ந்தெடுக்க வேண்டும்.

தவறான அல்லது திசைதிருப்பக்கூடிய கோரிக்கை ஆதாரங்களைச் சமர்ப்பிப்பது அபராதங்களுக்கு வழிவகுக்கும்.

தேதி: 08.07.2026
இடம்: சென்னை

இடைக்கால தீர்மான நிபுணரின் பெயர் மற்றும் கையொப்பம்
ஒப்பம்/-
கதிரேசன் நார்ச்சிமுத்து
IBBI/IPA-001/IP-P-01733/2019-2020/12795
AFA செல்லுபடியாகும் காலம்: 30.06.2027